

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,  
ORDER SHEET**

COURT NO. : 115/11/2019 O.A./260/724/2019 SUNIL PRUSTY

-V/S-

JAWAHAR NAVODAYA VIDYALAYA ITEM NO:7 FOR APPLICANTS(S) Adv. :

FOR RESPONDENTS(S) Adv.:

| Notes of The Registry | Order of The Tribunal   |
|-----------------------|---|
|                       | Heard Ld. counsel for the applicant and Mr. G.R. Verma, Ld. Counsel entered appearance on behalf of the respondents. Registry to reflect the name of Mr. G.R. Verma, Ld. Counsel for the respondents in the cause list in future.   |
|                       | Applicant's counsel submitted that the applicant on promotion has been posted at JNV Jhansi to the post of Office Superintendent vide order dated 17.06.2019 (Annexure-A/1). He has some personal difficulty for which he requested for extension of joining time. This was allowed till 30.09.2019 vide order at Annexure-A/6. But he could not join before 30.09.2019 and submitted a representation, which has been forwarded to the authorities vide order dated 05.08.2019 (Annexure-A/7) followed by another representation dated 30.10.2019 (Annexure-A/10). Both the representations are pending consideration. |
|                       | Respondents' counsel submits that since the applicant failed to join by 30.09.2019, the promotion order will stand automatically withdrawn as per order at Annexure-A/6.  |
|                       | The applicant's counsel stated that on 10.10.2019 another communication has been received from the Deputy Commissioner, NVS Bhopal to join in promotion   |

post. Ld. Counsel for respondents stated that no order to extend joining time beyond 30.09.2019 has been issued.

In view of the above submissions, we are of the opinion that no purpose would be served by keeping this O.A. pending when the applicant's representations are pending. Hence, the O.A. is disposed of at the admission stage without expressing any opinion on merit, with a direction to Respondent No.2/competent authority to consider the representations of the applicant at Annexure-A/7 and A/10 which are pending before the authorities and dispose of the same by passing a speaking and reasoned order, copy of which is to be communicated to the applicant within two months from the date of receipt of a copy of this order and till that time, the status quo in respect of present posting of the applicant at Jagatsinghpur will be maintained by the respondents.

The O.A. stands disposed of accordingly. No costs.

Copy of this order to Ld. Counsel for both the sides.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

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